

Request for Proposal for Appointment of Chartered Accountant/ Cost Accountant Firm as Concurrent Auditor of PFRDA for second half of F.Y.2023-24 and entire FY 2024-25

Queries received and responses thereof on 06th September 2023

Pre-Bid meeting time and location – 1500 hrs at O/o PFRDA, B-14A, Chatrapati Shivaji Bhawan, Qutab Institutional Area, New Delhi – 110016

S. No	RFP clause no.	Existing clause	Query	Response to pre bid query
1	Page 14 Para 4	Applicant firm is also expected to have knowledge of unbundled architecture of National Pension System.	What is the expectation in respect of the same	The applicant is expected to know NPS architecture, roles and responsibilities of various entities under NPS and the basic features of NPS.
2	Page 15 Para 8	The applicant entity should not have turnover (on receipt/cash basis) from professional services less than Rupees three Crores for each of the last 3 financial years.	The accounts for the year 2022-23 are under audit can we give audit certificate for earlier 2 years and management certificate for 2022-23 Turnover is including or excluding GST as both practices are prevalent	As per the Corrigendum dt 5 September 2023, the applicant entity should not have turnover (on receipt/cash basis) from professional services less than Rupees Five Crores for each of the last 3 financial years. The management certificate for FY 2022-23 shall be admissible. However, the successful bidder has to submit the audit certificate latest by 07 th Oct 2023. Kindly refer RFP for criteria related to turnover.
3	Page 15 Para 9	The applicant entity should have an office/branch in New Delhi/National Capital Region.	Will GST Registration suffice or telephone bill in the name of partner suffice	GST Registration certificate shall suffice.
4	Page 8 Para 3	Scope of work	What is configuration of team expected. How many Man-days of CA, Semi-qualified or assistant would be required	The team deployed by the entity shall be competent to undertake the activities as mentioned under the Scope of Work and shall preferably have at least one CA in the team. The mandays for deployment need to be commensurate with the scope of work.
5	Page 8 Para 3	Scope of work	Reporting is daily or weekly or monthly	Refer Point 3 b of broad scope of work.

6	Page 5 Para G	The Chartered Accountant firms engaged with the PFRDA during the FY 23-24 as Tax Consultants and providing the services of accounting work and Internal Audit shall not be eligible for applying.	Since the assignment is to start from Oct 23 you are requested to clarify the condition to be restricted for firms engaged till September 23 to be allowed to bid.	Kindly refer the terms and conditions of RFP.
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